

fees to be levied by the authorised dealers in foreign exchange on their constituents for advising Letters of Credit, transfer of Letters of Credit, handling of export documents etc. These rules are meant only for the banks.

According to RBI, FEDAI has since segregated the rules relating to charges collected by authorised dealers on various foreign exchange transactions as applicable to general Public. These rules will be circulated to the public in due course. RBI has also reported that the exporters have been approaching the Bank for redressal of their complaints. Exporters/importers also seek remedy through all India organisations like Associated Chambers of Commerce and Industry of India, Federation of Indian Chambers of Commerce and Industry and Federation of Indian Export Organisations on the levying of the charges. These are sorted out through periodical meetings held by these organisations where representatives from FEDAI and RBI are also present.

#### **Involvement of Secondary Sector in the Steel Industry**

1510. SHRIMATI BASAVA RAJESWARI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to introduce a scheme for greater involvement of the secondary sector in the steel industry of the country;

(b) if so, by what time, the final decision in this regard is likely to be taken; and

(c) to what extent, this decision will help the steel industry?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) It has been decided to allow creation of additional steel making capacity in the private

sector with unit capacity upto one million tonnes based on electric arc furnace/energy optimising technologies including small blast furnaces. Entrepreneurs will have the option to decide the plant size keeping in view the product mix and technology to be adopted.

(c) It is expected that this decision will help to increase the production of steel from the secondary sector to meet the demand supply gap.

#### **Export Efforts by TDA**

1512. SHRI J.P. AGARWAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Trade Development Authority was set up to augment export efforts through trade;

(b) if so, the major achievements made by the Authority;

(c) the amount spent on its working till now;

(d) whether the Authority is working along the lines assigned to it;

(e) whether any evaluation of its working has ever been made; and

(f) if so, results thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b) Yes, Sir. It has evolved a number of techniques to boost India's exports of specific products in specific markets by specific exporters e.g. India Promotion Programmes with prestigious Department Stores, participation in specialised overseas trade fairs, buyer-seller meets, contact promotion/integrated marketing programmes, etc. It collects and disseminates information on latest marketing developments.

Capital expenditure Rs. 78 lakhs  
total expenditure upto 1989-90 is as under—

Capital expenditure Rs. 78 lakhs

Revenue expenditure Rs. 3236 lakhs